

**SECTION II-C
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITIONS FOR SPECIAL LEAVE TO APPEAL(CRL.)NO.3616 OF 2023

WITH

I.A. NOS.40150, 40154 AND 52716 OF 2023

(Application for suspension of sentence, exemption from filing official translation and application for permission to file additional document)

M. Sellamuthu

...Petitioner

Versus

The State Rep. by the Deputy
Superintendent of police & Ors.

...Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on **04.07.2023**, when the Court was pleased to passed the following order:-

"In view of letter circulated by learned counsel for the respondent in SLP(Crl) No. 3616/2023 seeking an adjournment, list the matter on 01.08.2023."

It is submitted that this is an after notice matter and there are three respondents in this matter.

It is further submitted that Respondent No.1(CBI) is represented through Mr. Mukesh Kumar Maroria, Advocate and he has also filed Counter Affidavit on behalf of Respondent No.1. (Separate paperbook of the same has been placed with SLP paperbook).

It is further submitted that Respondent Nos.2 and 3 are represented through Mr. Rahul Shyam Bhandari, Advocate and he has also filed Reply Affidavit. (Separate paperbook of the same has been placed with the SLP paperbook).

It is lastly submitted that Counsel for the petitioner has filed Rejoinder Affidavit.(Separate paperbook of the same has been placed with the SLP paperbook).

Service of show cause notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 8th day of April, 2024.

ASSISTANT REGISTRAR

Copy to:-

- 1.Mr. Nirnimesh Dube, Advocate.**
- 2.Mr. M.K.Maroria, Advocate.**
- 3.Mr. Rahul Shyam Bhandari, Advocate.**

ASSISTANT REGISTRAR